## **Shree Hanuman Sugar & Industries Limited**

List of Creditors under clause (ca) of regulation 13(2) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations ,2016.

Date of Commencement of CIRP: 27-09-2024; List of Creditors is Pursuant to claims received and updated as on 23-06-2025

List of operational creditors (Employees)

(Amount in Rs.)

	Name of the authorised representat ive		Details of	f claim received	Details of claim admitted					A			
Sl. No.		Name of employees	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whethe r related party	% of voting share in COC, if applicable	Amount of contingent claim	Amount of any Mutual dues, that may be set off	Amount of claims under verification	Amount of claims not admitted	Remarks, if any
1	NA	Yogendra Singh	14-10-2024	36,64,100	-	Employee	No	-	-	-	-	36,64,100	These claims has been rejected because of inadequate information and claim filed by union
2	NA	Baidyanath Mishra	14-10-2024	22,65,000	-	Employee	No	-	-	-	-	22,65,000	
3	NA	Radha Mohan Singh	15-10-2024	42,16,720	-	Employee	No	-	-	-	-	42,16,720	
4	NA	Shyamkant Giri	20-10-2024	22,50,000	-	Employee	No	-	-	-	-	22,50,000	
5	NA	Nagendra Pandey	25-10-2024	15,64,000	-	Employee	No	-	-	-	-	15,64,000	
6	NA	Radheshyam Mishra	30-10-2024	15,00,000	-	Employee	No	-	-	-	-	15,00,000	
7	Parmanad Thakur	Parmanad Thakur (Union Representative)	15-01-2025	31,51,00,000	13,03,46,836	Employee Union	No	-	-	-	-	18,47,53,164	Note 1
8	Rajendra Yadav	Security Claim	03-02-2025	1,59,75,000	14,22,000	Consolidated Security personnel claim	No	-	-		-	1,45,53,000	No data for the rejected amount
		TOTAL		34,65,34,820	13,17,68,836				_		_	21,47,65,984	
		TOTAL (in Crs)		34.65	13.18				_		-	21,47,03,764	

## Note 1

An amount of ₹3,04,15,730, previously disclosed as a contingent liability which is payable as PF contributions by the corporate debtor. The same has now been converted to an admitted claim. This change is pursuant to the fact that the claim submitted by the department was not admitted due to lack of sufficient documentary evidence. The said amount is to be paid in full in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016